GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE

LOK SABHA

UNSTARRED QUESTION NO. 2226. TO BE ANSWERED ON WEDNESDAY, THE 04^{TH} MARCH, 2020.

MONITORING FMCG COMPANIES

2226. SHRI ABDUL KHALEQUE:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state: वाणिज्य एवं उद्योग मंत्री

- the details of the measures undertaken by the Government to monitor the Fast Moving Consumer Goods (FMCG) companies producing sub-standard products;
- (b) the details of the available legal steps taken in this regard;
- (c) State-wise number of companies that have been booked in the last five years; and
- (d) the details of the legal provisions in place against such companies producing adulterated products?

ANSWER वाणिज्य एवं उद्योग मंत्री (श्री पीयूष गोयल) THE MINISTER OF COMMERCE & INDUSTRY (SHRI PIYUSH GOYAL)

(a) to (d): There is a provision, inter-alia, of three tier quasi-judicial mechanism under the Consumer Protection Act, 1986, District Consumer Fora, State Consumer Disputes Redressal Commission and National Consumer Disputes Redressal Commission to adjudicate the consumer complaints which include defective products, deficiency in services and unfair trade practices etc.

The Consumer Protection Act, 2019 has been passed by the Parliament and published by the official gazette on 09th August, 2019. The Act includes provisions inter alia for setting up Central Consumer Protection Authority (CCPA). The Authority will be empowered to order discontinuance of unfair trade practices and withdrawal of unsafe and hazardous services etc.